GOVERNMENT OF INDIA YOUTH AFFAIRS AND SPORTS LOK SABHA

UNSTARRED QUESTION NO:3869 ANSWERED ON:16.12.2014 IRREGULARITIES IN SPORTS FEDERATIONS Choudhary Shri Ram Tahal;Devi Smt. Rama;Khadse Smt. Raksha Nikhil

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether any mechanism exists to monitor the funds provided to Sports Federations are being utilised properly and if so, the details thereof;

(b) whether the Government has received complaints regarding misutilisation and financial and administrative irregularities/corruption in the functioning of various sports associations/organisations/National Sports Federations (NSFs) in the country;

(c) if so, the details thereof and the number of complaints received/cases reported along with the action/steps taken thereon, during each of the last three years and the current year, organisation/association/federation-wise;

(d) whether the Government has conducted any review of the functioning of NSFs/association/organisation in the promotion of sports and if so, the outcome of the said review along with follow up action taken on the findings of review and if not the reasons therefor; and

(e) whether the Government proposes to bring all the said sports organisation/federation under the ambit of RTI Act and if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL)

(a) Yes, Madam. All National Sports Federations (NSFs) receiving grants from the Government are required to submit utilization certificate, audited accounts, performance reports, etc. for the grants received. Further, while submitting the accounts, it is to be ensured by NSFs that a Charted Accountant on the panel of Comptroller and Auditor General of India (C&AG) has certified that fund have been utilized as per the sanction. To increase the accountability, the accounts of federations receiving grant of more than Rs.1.00 crore in a year are audited by the C&AG.

(b) Yes Madam,

(c) Violations of age and tenure restrictions, irregularities in elections, etc. were noticed in some NSFs. Action has been taken against such NSFs. Archery Association of India and Indian Amateur Boxing Federation have been de-recognized, Korfball Federation of India was not granted annual recognition since 2012, Amateur Athletic Federation of India and Gymnastics Federation of India were asked to hold their elections afresh as per the Government guidelines, etc. Also a few complaints of financial irregularities were received. The details of some of the complaints are as under:-

2012-13 Chess A complaint dated 20.12.2012 The matter was examined was received from Shri S.K. in the Department of Sports Tiwari, Lucknow regarding and found to be without any misappropriation of funds by basis. All India Chess Federation.
2013-14 Para-Sports Complaint of misappropriation Since Funds were released of grants released for London by Sports Authority of India, the Paralympics 2012 to Paralympic complaint was sent to them Committee of India (PCI) was for further action. received from Shri V. Munishware.

Year Sports discipline Complaint Action taken

Madam, from time to time, the Government takes various steps to bring transparency and accountability in the functioning of the sports bodies. Government of India has framed a National Sports Development Code of India, 2011 (NSDCI), which is affective from 31.1.2011 to bring in transparency and accountability in the functioning of the various NSFs for healthy development of sports in the country. Compliance with the directions of the Government by the NSFs has been made mandatory to receive government recognition

I Follow proper, democratic and healthy management practices which provide for greater accountability and transparency at all level. II Adhere to age and duration of tenure limit of office bearers. III Follow Guidelines on Good governance in the context of Basic Universal Principal of Good Governance of Olympic and Sports Movement. IV Adopt proper accounting procedures at all levels and produce annual financial statements. V. It is mandatory for the NSFs to submit their annual audited accounts to the Registrar of Societies as per the Societies Registration Act. VI Take measure against age fraud in Sports. VII Holding regular National Championship. VIII Include sportspersons (say 25% with voting rights) in the management of NSFs. IX Hold the elections as per Model election guidelines devised by the Government and incorporated in the NSDCI.

(d) Performance review of NSFs is an on-going process. It is done by SAI and the Ministry regularly, especially at the time of allocation of annual budget, preparation of Annual Calendar of Training and Competitions (ACTC) and after major sports events. Performance evaluation criteria for NSFs has also been prescribed by the Government for funding of NSFs from the financial year 2015-16.

(e) Madam, Government issued instructions on 21.4.2010 declaring all NSFs receiving grant of Rs.10 lakh or more in a year as Public Authority under Section 2 (h) of the Right to Information Act, 2005. Further, on 6.8.2014, Government has issued instructions to all major NSFs for suo- moto declaration of information on various activities carried out by them. These instructions have been made an integral part of NSDCI.